

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 28.02.2026

Sr.No.	District Name	Previous Balance as on 01.02.2026	Institution	Disposal	Closing Balance as on 28.02.2026
1	Amritsar	10	0	0	10
2	Barnala	0	0	0	0
3	Bathinda	3	0	0	3
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	1	0	0	1
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	0	0	0	0
10	Jalandhar	6	0	2	4
11	Kapurthala	1	1	0	2
12	Ludhiana	11	0	0	11
13	Mansa	1	0	0	1
14	Moga	0	0	0	0
15	Pathankot	2	0	0	2
16	Patiala	5	0	0	5
17	Rupnagar	4	0	0	4
18	SAS Nagar	11	0	0	11
19	Sangrur	4	0	0	4
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	2	0	0	2
22	Tarn Taran	2	0	0	2
	TOTAL	67	1	2	66

U.T.Chandigarh	9	0	0	9
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 28.02.2026

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS DISTRIC SESSIONS JUDGE	OF &	
1	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/2023 31.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13(2) PC ACT	5 YEARS	31.08.2023	31.08.2023	09.07.2023	05.08.2024	Case is fixed for 27.03.2026 for Prosecution Evidence.	--	49	15	34	--	Case is fixed for 27.03.2026 for Prosecution Evidence.		
2	Amritsar	SH. SANJEEV KUNDI, AD&SJ, AMRITSAR		MS. GURIQBAL KAUR	FORMER	EX MLA GURIQBAL KAUR VS STATE	CRA/336/2024	PBAS01-020306-2024	28/18.07.2012	AIRPORT AMRITSAR	417 R/w 120 B, 471 R/w 120 B IPC	3 YEARS	04.12.2024(Ap	---	---	---	09/03/2026 Arguments	--	---	---	---	---	09/03/2026 Arguments		
3	Amritsar	MS. SUPREET KAUR, CJM, ASR	-- SH. SANJAY SINGH	SH. BIKRAMJIT SINGH MAJITHIA	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 16.03.2026 for Evidence.	-	5	5	0	1 YEAR	Case is fixed for 16.03.2026 for Evidence.		
4	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS OR FINE OF RS. 1000/-	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 04.04.2026 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 04.04.2026 for awaiting further orders from Hon'ble High Court.		
5	Amritsar	MS. SUPREET KAUR, CJM, ASR	SH. GURJIT SINGH AUJLA	-	SITTING	BHAGWAN VALMIKI VEER SANGATHAN VS GURJIT SINGH AUJLA	COMI/272/2025	PBAS030125382024	NA	SADAR	U/S 499/500 IPC	2 YEARS OR FINE OR BOTH	NA	NA	NA	NA	Case is fixed for 02.04.2026 for Evidence.	--	--	--	--	-	Case is fixed for 02.04.2026 for Evidence.		
6	Amritsar	MS. SUPREET KAUR, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	No further order has been received from Hon'ble High Court. Case is adjourned to 18.04.2026 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	-	No further order has been received from Hon'ble High Court. Case is adjourned to 18.04.2026 for awaiting further order from Hon'ble High Court.	
7	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	13/02/23	13/02/23	--	Charges yet to be framed	Case is fixed for 18.04.2026 for Appearance.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	14	-	-	-	-	Case is fixed for 18.04.2026 for Appearance.	
8	Amritsar	SH. PALWINDER SINGH, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBAS1002043-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 23.03.2026.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 23.03.2026.		
9	Amritsar	MS. SATWINDERJIT KAUR, CJD CUM JMIC, AJNALA		SH. VEER SINGH	FORMER	STATE VS VEER SINGH	CHA/476/2021	PBAS10020392021	152/2020	LOPOKE	U/S 188/270 IPC	5 YEARS	10.09.2021	24.11.2022		24.11.2022	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 22.04.2026.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	8	2	6	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 22.04.2026.		
10	Amritsar	MS. RAMANDEEP KAUR, JMIC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007972015		KHILCHIAN	U/S 326,321,323, 341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	Case is fixed for 02.03.2026 for Appearance.	-	-	-	-	-	Case is fixed for 02.03.2026 for Appearance.		
	Barnala																							NIL	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned the Court	CNR No. in	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
11	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A PC ACT	-	17/04/23	NA	NA	CHARGE NOT FRAMED	FURTHER ORDER FROM HON'BLE HIGH COURT NOT RECEIVED BACK. BE AWAITED TILL 19.03.2026	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY THREE YEAR (AFTER VACATION OF STAY)	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.
12	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	NO FURTHER ORDERS OF THE HON'BLE HIGH COURT RECEIVED. SINCE THE PROCEEDINGS OF THE PRESENT CASE HAVE BEEN STAYED BY THE HON'BLE HIGH COURT, SO PRESENCE OF ACCUSED/APPEARING ACCUSED IS EXEMPTED TILL THE FINAL DECISION OF MATTER/CASE PENDING BEFORE THE HON'BLE HIGH COURT. NOW TO COME UP ON 25.03.2026 FOR AWAITING FURTHER ORDERS OF THE HON'BLE HIGH COURT.	YES (ORDER PASSED IN CRM-M-16839-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP-PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	APPROXIMATELY ONE YEAR AFTER VACATION OF STAY	-do-
13	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	KANGNA RANOUT	-	SITTING	MAHINDER KAUR VS. KANGNA RANOUT	COMI/01/2021	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	-	THE RECORD HAS BEEN PERUSED. IT IS EVIDENT THAT THE ACCUSED HAS BEEN SUMMONED TO FACE TRIAL FOR THE OFFENCES PUNISHABLE UNDER SECTIONS 499 AND 500 OF THE INDIAN PENAL CODE, WHICH ARE SUMMONS TRIABLE IN NATURE FALLING UNDER CHAPTER XX OF THE CODE OF CRIMINAL PROCEDURE. THE ACCUSED IS PRESENT IN PERSON TODAY AND IS ALREADY ON BAIL AS PER THE RECORD. ACCORDINGLY, LET NOTICE OF ACCUSATION BE SERVED UPON THE ACCUSED ON THE NEXT DATE OF HEARING. AT THIS STAGE, LEARNED COUNSEL FOR THE ACCUSED HAS MOVED AN APPLICATION SEEKING EXEMPTION FROM PERSONAL APPEARANCE AND PERMISSION TO APPEAR THROUGH VIDEO CONFERENCING. COPY OF THE SAID APPLICATION HAS BEEN SUPPLIED TO THE LEARNED COUNSEL FOR THE COMPLAINANT, WHO SEEKS TIME TO FILE REPLY. LET REPLY BE FILED ON THE DATE FIXED. NOW TO COME UP ON 09-03-2026 FOR FILING EVIDENCE TO THE AFORESAID APPLICATION BY COMPLAINANT & CONSIDERATION ON THE SAME AND FOR SERVING NOTICE OF ACCUSATION UPON THE ACCUSED.	-	-	-	-	APPROXIMATELY ONE YEAR	-do-

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14	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	24.11.2023	13.03.2026 for prosecution Evidence	Nil	47	44	3	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest																				
15	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109,153,295A,323,324,341,427,504,34,120 B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	11.03.2026 for awaiting order from Hon'ble High Court (Matter stayed by Hon'ble High Court as per order passed in CRM M 47941-2024 with CRM 32683-2024 In CRM M 51561-2019)	Yes	218	Nil	218	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest																				
Fatehgarh Sahib																						NIL																					
16	Fazilka	Sh. Ajit Pal Singh, AD&SJ Fazilka	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZC00005062024	35 dated 05.03.2015	Sadar Jalalabad	21,24,25,27,28,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Further orders from Hon'ble Supreme Court of India not received. Now matter stands adjourned to 13.04.2026 for awaiting further order from Hon'ble Supreme Court of India and in the alternative for arguments on question of charge. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court	Yes	50	-	-	1 year.	Case is pending for awaiting further order of Hon'ble Supreme Court of India (SLP (CrI. No. 2100/2024). Now matter stands adjourned to 13.04.2026 for awaiting further order from Hon'ble Supreme Court of India and in the alternative for arguments on question of charge. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court																				
17	Ferozepur	Ms. Lakhvinder Kaur, Addl. Distt. & Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	06.03.2026 for Defence Evidence	No	48+4=52	52 (43 examined + 9 given up)	--	1 month	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party																				
18	Gurdaspur	Sh.Ravipal Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Defence evidence for 07.03.2026	NO	35	25	10, Some witnesses are given up by APP and evidence closed by order	One month(Approximately)	The case has been making progress at proper pace																				
Hoshiarpur																						NIL																					

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19	JALANDHAR	SH. RAJEEV K.BERI, ASI, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL0101378 22024	-	DIRECTOR OF ENFORCEMENT, GOVT. OF INDIA	COMPLAIN T U/S 44 & 45 OF THE PREVENTI ON OF THE MONEY LAUNDERI NG ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	ARGUMENTS AND 18.03.2026	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
20	JALANDHAR	SH. PARMINDER SINGH RAI, ADDITIONAL DISTRICT & SESSIONS JUDGE JALANDHAR		SH. RAMAN ARORA	SITTING	STATE OF PUNJAB VS SUKHDEV VASHIST & OTHERS	PC/6/2025	PBJL01-011117-2025	14.05.2025/23	PS VIGILANCE BUREAU	U/S 7/7A OF PC ACT, 61(2) 238,308(2) BNS	7 YEARS	14.07.2025	14.07.2025	-	CHARGES NOT FRAMED YET	FOR CHARGE AND 12.03.2026	NA	90	0	90	1 YEAR	-do-
21	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL0301260 52021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONM ENT / FINE Rs 200 TO 1000/-	15.09.2021(SUP PLEMENATAR Y CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUP PLEMENATAR Y CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	18.03.2026 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	-do-
22	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL0301608 72018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506- IMPRISONM ENT FOR 2 YEARS, OR FINE, OR BOTH, 509- SIMPLE IMPRISONM ENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	10.03.2026 CONSIDERATION	NOT STAYED	5	5	0	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1.SHEETAL ANGURAL(FO RMER) 2. MOHINDER BHAGAT (SITTING)	FORMER AND SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL0303297 22018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143- IMPRISONM ENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONM ENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONM ENT FOR 3 YEARS OR FINE OR BOTH		22.11.2018	22.11.2018		20.11.2024	05.02.2025 ACQUITTED	NOT STAYED	7	5	2	DISPOSE D OF	
	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL0300160 42023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONM ENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		16.05.2025	03.02.2026 ACQUITTED	NOT STAYED	15	12	3	DISPOSE D OF	

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23	Kapurthala	Ms. Vinora Lamba, CJM, Kapurthala	---	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence, 02.03.2026	NIL	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
24	Kapurthala	MS. SHAGUN, SDJM-CUM-ACJSD, BHOLATH	---	Sukhpal Singh Khaira	Sitting	State of Punjab Vs Sukhpal Singh Khaira	CHI/1/2026	PBKPC10000732026	25/2023	PS Bholath	US-186,506,500,342,189,353,120-B	7 years	13-02-2026	13-02-2026	----	---	Appearance 30.03.2026	NIL	26	0	26	---	-do-
25	Ludhiana	SH. HARVINDER SINGH, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	07.06.2017	N/A	N/A	Further order from Hon'ble High Court not received. So, now the case is adjourned to 22.05.2026 for awaiting further order of Hon'ble High Court.	Yes as per order dated 20.09.2017 in LPA/1809/2017 by Hon'ble High Court.	22	1	21	Around one Year	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that, there are now total 11 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Now, Out of these 11 cases 6 cases are stayed by Hon'ble High Court as reported by concerned courts. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
26	Ludhiana	MS. AMANDEEP KAUR, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEM ENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	10.01.2025	NA	N/A	Case adjourned for 16.03.2026 for procecutuon evidence.	Not stayed	32	0	32	Around one year	-do-
27	Ludhiana	MS. RADHIKA PURI, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354 a,506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	01.04.2026 for awaiting order from Hon'ble High Court.	Stayed as per order Hon'ble High court order in CRM-14273-2025 in CRM-M-50284-2023 Simranjeet Singh Bains Vs SOP	24	0	24	Two and Half Year.	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
28	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	01/12/2016	NOT FRAMED	Awaiting order from Hon'ble High Court for 07.03.2026	Yes As per order of Hon'ble High Court in CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) the final order has been stayed.	4	4 (Prelimry Evidence)	4	3 months	-do-
29	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEM ENT ACT	THREE YEARS	13.09.2021	29.08.2023	N/A	N/A	Consideration on application for 11.03.2026	Not stayed	7	5	2	3 months	-do-
30	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMAR	STATE VS RAVNEET SINGH BITTU	CHI/1014/2023	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186,34 IPC	TWO YEARS	07.03.2025	Charge not framed	N/A	N/A	On Arguments for 16.03.2026	Not stayed	10	10	0	3 months	-do-
31	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	Awaiting Order from Hon'ble High Court for 07.03.2026	YES vide order dated 11.08.2023 in CRM-M39744/2023 of Hon'ble High Court, the trial court is directed to give a date beyond the date fixed by this court.	8	6	2	1 year	-do-
32	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	KULDEEP SINGH VAID	FORMER	STATE VS KULDEEP SINGH VAID	CHA/414/2023	PBLD03-051864-2023	59/2023	DIV NO. 5	61-1-14 OF EXCISE ACT	IMPRISONM ENT FOR 3 YEARS OR WITH FINE	26.07.2023	26.07.2023	NIL	N/A	16.03.2026 for awaiting File	NO	9	0	9	1 Year	-do-
33	Ludhiana	Sh. Gaurav Gupta, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEM ENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 03.04.2026	YES Hon'ble High Court has stayed the cases registered during Covid-19 period of offence u/s 188,269,270 IPC	10	N/A	N/A	1 year	-do-
34	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332, 188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 09.04.2026	Proceedings stayed vide order dated 08.05.2023 in CRM-M-23232-2023 passed by the Hon'ble Punjab and Haryana High Court vide which trial court ordered to adjourned the case case beyond the date fixed before the Hon'ble High Court.	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-
35	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	RAJINDERPAL Kaur	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	N/A	PROSECUTION EVIDENCE FOR 05.03.2026	Not stayed	21	5	16	2 years	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
36	Mansa	Sh. Rajinder Singh Nagpal, Additional Chief Judicial Magistrate, Mansa		Nazar Singh Manshabia (Former MLA) vs Bhagwant Singh Mann MP now MLA	Sitting	Nazar Singh Vs Bhagwant Mann MP	COMI/177/2019	PBMNO-3001785-2019	NIL	City 1 Mansa	500,501,502 IPC	2 Years	NIL	NIL	30/07/19	Not Framed Yet	For the reasons mention in the applications, personal appearance of accused R.S. Jolly, Naresh Kumar and Bhagwant Mann exempted for today only. Reply to application for exemption of the applicant Bhagwant Mann from appearing physically and allowing him to appear through VC not filed. Reply be filed on 07.03.2026	NIL	6	nil	6	nil	
	Moga																						
37	Pathankot	Ms. Ekta Uppal, Additional District and Sessions Judge, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Joginder Pal & Ors.	Challan presented on 06.06.2024 CHA/02/2025 and transferred to court of Sessions on 22-08-2025	PBPO01-003823-2025	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :-353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5 U/Sec:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :-353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5 U/Sec:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	02.07.2024 (Charge Reframed on 11-12-2025)	----	----	For Prosecution Evidence after Reframing of Charge on 07-03-2026	No	17	4	13	----	For Prosecution Evidence
38	Pathankot	Sh. Aasdeep Singh, CJD-cum-JMIC, Pathankot	Sh. Joginder Pal son of Sh. Paras Ram, R/o Bani Lodhi, District Pathankot.	Former	State vs. Sukhbir Singh and others	CHI/373/2025	PBP003002 9232025	FIR No. 95 DATED 01.12.2024	Taragarh	126(2),285, 190 BNS, LATER ON ADDED 191(2) BNS, U/s 126(2) :- simple imprisonment 1 month and fine 5000/- , U/s 285 :- fine 5000/- U/s 191 :- 2 years	U/s 126(2) :- simple imprisonment 1 month and fine 5000/- , U/s 285 :- fine 5000/- U/s 191 :- 2 years	15.07.2025	--	--	09.12.2025	Charge framed. Now the case is adjourned to 19.03.2026 for prosecution evidence	No	12	0	12	---	Prosecution Evidence

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
39	PATIALA	Sh. Harjeet Singh, ADJ, Patiala	-	Madan Lal Jalalpur	Former	State Vs Harjeet Kaur Sarpanch	PC/9/2022	PBPT01-008703-2022	12/2022	P.S. VIGILANCE BUREAU	7 PC ACT	7 years	18.07.2025	---	---	---	06.03.2026 HEARING/TALBI	---	---	---	---	every effort will be made to complete the trial as soon as possible	February, 2026. Application for exemption of personal appearance of accused Naresh Kumar, Dilawar Kaur and Manish Bansal has been filed. Heard, in view of the reasons mentioned in the application presence of accused is exempted for today only. Accused Dinesh Kumar Bansal has not come present today in the court even notice issued to him received back unserved. As the accused is absent from the court without any prior intimation, as such bail order of accused Dinesh Kumar Bansal, stands canceled and bail bonds and surety bonds stands forfeited to the State. Non-bailable warrants of accused Dinesh Kumar Bansal be issued for 06.03.2026. Notice to his surety as per prescribed proforma be also issued for the date fixed. Non-bailable warrants issued to accused Jasvir Chand received back unserved. Let fresh non-bailable warrants issued to accused Jasvir Chand be again issued for the date fixed. Arguments on application for discharge of accused Lakhvir Singh not addressed. Counsel for accused is directed to argue on the said application positively.
40	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEE T SINGH BAINS	COMI-134/2018	PBPT03012725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	7 years	---	---	01/08/18	---	defence evidence and consideration for 02.03.2026	---	23	23	none	every effort will be made to complete the trial as soon as possible	During the month of February, 2026, An application for exemption from personal appearance of accused and complainant has been filed. Heard. In view of the application, personal appearance of accused and complainant is exempted for today only. Remaining arguments not addressed as today, Bar Association, Patiala has observed "No Work Day". No DW is present. Now case stands adjourned to 02.03.2026 for remaining arguments and for defence evidence, if any, subject to last opportunity.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
41	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168962022	---	Sadar Patiala	177 MV Act 1954, 133 Representation of People Act and 283,188 I.P.C	7 years	04.11.2022	---	04/11/22	04.11.2023	Prosecution evidence for 05.03.2026	---	8	5	none	every effort will be made to complete the trial as soon as possible	During the month of February, 2026, Arguments on application u/s 311 Cr.P.C for summoning PW-1 ASI Satnam Singh, PW-3 ASI Hardeep Singh and PW-4 Jasleen Kaur for further cross-examination partly addressed. Now to come upon 05.03.2026 for remaining arguments on said application.
42	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Dr. Balbir Singh	Sitting	Sweta Jindal vs Dr. Balbir Singh	COMI/264/2025	PBPT030093762025	---	Tripuri Patiala	114,115(2)56,61.74 75(1)-(i) & (ii), 76, 78, 79, 351(1), 351(2), 351(3), 351(4), 356(1), 356(2), 3(5) of BNS	---	---	---	30.09.2025	---	Appearance of Accused for 06.03.2026	---	5	---	---	every effort will be made to complete the trial as soon as possible	During the month of February, 2026, Original file has been summoned by Ld. Appellate Court. Now to come up on 06.03.2026 for awaiting original file.
43	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Dr. Balbir Singh	Sitting	Sweta Jindal vs Dr. Balbir Singh	COMI/264/2025	PBPT030093762025	---	Tripuri Patiala	114,115(2)56,61.74 75(1)-(i) & (ii), 76, 78, 79, 351(1), 351(2), 351(3), 351(4), 356(1), 356(2), 3(5) of BNS	---	---	---	30.09.205	---	Next date 02.03.2026	---	5	---	---	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, Original file has been summoned by Ld. Appellate Court. Now to come up on 13.02.2026 for awaiting original file.
44	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 06-04-2026	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
45	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 06-04-2026	No	0	0	0	N/A	-do-
46	Rupnanagar	Sh. Ashish Thathai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO030005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120- B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 04.04.2026	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
47	Rupnanagar	SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Awaiting original file 20-03-2026	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
48	SAS Nagar	Sh. Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 06.03.2026	No	68	67	01 Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
49	SAS Nagar	Sh Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA010002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Framed	Not For Arguments on application on 06.03.2026	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
50	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Impriesonment	05.05.2023	05.05.2023	05.08.2022	Charges Framed	Not Charge and Consideration 10.03.2026	NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
51	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Prosecution evidence fixed 17.04.2026	NIL	39	10	29	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
52	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA01011762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Further order 20.03.2026	NIL	25	0	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
53	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Framed	Not Charge and Consideration 12.03.2026	NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
54	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC &(409,420,465,467,468,471 IPC Added Later)	Life Impriesonment	06.08.2022	06.08.2022	06.06.2022	Charges Framed	Not Written Statement and reply 10.03.2026	NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
55	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024	PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Prosecution evidence 24.03.2026	-	13	-	13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
56	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024	-	11.11.2014	28.10.2025	Prosecution evidence 24.03.2026	-	28	3	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
57	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	PC/31/2025	PBSA01-008140-2025	22/25.06.2025	Vigilance Bureau	13(1)(b), 13(2) P.C. Act	UPTO 10 YEARS WITH FINE	22.08.2025	22.08.2025	----	Charges Framed	Not Charge Consideration 07.03.2026		273	-	273	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
58	SAS Nagar	Sh Harsimranjit Singh, ADJ, Mohali		Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	REMP	PBSA01-002672-2022		State Crime	25,27A,29 NDPS Act		Challan not presented till date				Challan not presented same be also awaited for 18.04.2026	-	-	-	-	-	-
59	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG010002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 09.03.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
60	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG010023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 27.03.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
61	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG01000482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 02.04.2026	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
62	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Malikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	Argument on 07.03.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
SBS Nagar		NIL																					
63	Sri Muktsar Sahib	Court of Sh. Mohinde Partap Singh Libra, JMJC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Cheif Minister	UCR/119/2025	PBSMB1-004248-2025	232/08.10.2018	Lambi	353/356, 171-F, 143/147/506/379/149/188 IPC,	3 Years	05.12.2025	NA	NA	NA	Appearance 17-03-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.
64	Sri Muktsar Sahib	Court of Sh. Mohinde Partap Singh Libra, JMJC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Cheif Minister	UCR/120/2025	PBSMB1-004249-2025	220/19.09.2018	Lambi	341/323/506/427/148/149/188	02 Years	05.12.2025	NA	NA	NA	Appearance 21-03-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.
65	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 07.03.2026	Yes	11	9	2	Six months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
66	Tarn Taran	Sh. Jagjeet Singh SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 07.03.2026	Yes	10	0	10	Three months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 28.02.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG, ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH03000 692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Case adjourned to 02.02.2026 for hearing arguments on the application filed under section 72(2) BNSS/ section 70(2) Cr.P.C by the Applicant/Accused/ Respondent.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned file on dated 09.01.2026 arguments on the notice of accusation not addressed. Ld.Proxy counsel for the accused has requested for an adjournment, same was heard and allowed. Case was adjourned to 17.01.2026 for arguments on the notice of accusation and also on the application for recalling the order dated 17.12.2025. On dated 17.01.2026 accused Sukhbir Singh Badal came present and filed an application for surrender and grant of bail. Keeping in view the fact that accused appeared before the court on his own and moreover the allegations levelled against the accused were bailable one, therefore he was granted bail. As the accused himself surrendered in the court therefore the application filed by him for recalling the order dated 17.12.2025 has become infructuous and the same stands disposed off accordingly. Arguments on the notice of accusation not addressed. Ld.Proxy counsel for the accused has requested for an adjournment, same was heard and allowed. Case was adjourned to 02.02.2026 for arguments on the notice of accusation.
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH03006 3022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Certified copy of Orders dated 15.10.2024 in CRMM No.24842, 18286 and 8807 of 2023 Hon'ble High court received and as per the matter has been adjourned Sine-die and interim order(s) in respect of the case has been continued. As such this file is ordered to be put up on 18.04.2026 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case not listed during this month
3	SH.RAHUL GARG,ACJM	0	SH.SANDEEP SINGH	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH03022 4002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	Charge not framed yet.	Counsel for the Complainant has telephonically informed the Naib court of the court that a transfer application has been filed in the court of Ld.District Judge, Chandigarh which is pending for 09.02.2026. In view of awaiting orders of the Ld.District Judge, case adjourned to 11.02.2026	NO	45	4	41	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	On perusal of the concerned case file file on dated 17.01.2026 Ld. Counsel for the Complainant filed an exemption application on behalf of complainant , same was allowed for that day only. Complainant was ordered to be produced on 31.01.2026 subject to last and final opportunity. Counsel for the complainant was directed to produced the said complainant for recording evidence, failing which no further exemption application will be entertained. On dated 31.01.2026 Counsel for the Complainant has telephonically informed the Naib court of the court that a transfer application has been filed in the court of Ld.District Judge, Chandigarh which is pending for 09.02.2026. In view of awaiting orders of the Ld.District Judge, case adjourned to 11.02.2026

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 28.02.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
4	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	Former	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH030063012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	No prosecution witness was present or served for 17.01.2026 Pws were ordered to be again summoned for 24.02.2026 for recording prosecution evidence.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 17.01.2026 exemption application filed on behalf of accused Angrez Singh, Jivan Kumar and Davinder Singh Arora which was allowed for that day only. No prosecution witness was present or served for 17.01.2026. Pws were ordered to be summoned for 24.02.2026 for recording prosecution evidence.
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637/2021	CHCH030062152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	Charge not framed yet.	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 11.02.2026	No	6	5	1	APPROXIMATELY THREE MONTHS	On perusal of the concerned case file on dated 17.01.2025 no further orders received from Hon'ble High Court. Case adjourned to 11.02.2026 for awaiting further orders from Hon'ble High Court.
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh.Jai Singh Rodhi 9. Ms.Sarajeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09.21	CHCH030120992021	01 Dt. 10.1.20	Police Station Sector 3, CHD.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Charge not framed yet.	Vide order dated 29.11.2025 passed in CRMM No.14540 , 15706, 22450, 24972 of 2023 proceedings are quashed qua the petitioners accused namely Bhagwant Mann, Aman Arora, Baljinder Kaur, Saravjeet Kaur, Manjit Singh Bilaspur and Harpal Singh whose name are clear from the Memos of parties. Case adjourned to 19.02.2026 for consideration on framing of charges against remaining accused.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file on dated 03.01.2026 Exemption application from personal appearance filed on behalf of accused Baldev Singh, Gurmeet Singh, Jai Sodhi and Narinder Singh. Same were heard and allowed for that day only. Memo of parties in CRMM No.14540 , 15706, 22450, 24972 of 2023 not filed Case adjourned to 17.01.2026 for producing the details of all the petitioners before Hon'ble High Court. On dated 17.01.2026 application seeking exemption from personal appearance filed on behalf of accused Narinder Singh, heard same was allowed for that day only. Memo of parties in CRMM NO. 14540-2023 placed on record. As per the above memo proceedings qua the accused persons namely Baljinder Kaur and Sarajeet Kaur were quashed. Memo of Parties in CRMM No. 24972-2023 not filed. Case adjourned to 31.01.2026 subject to last opportunity for placing on record details. On dated 31.01.2026 Exemption application from personal appearance filed on behalf of accused Baldev Singh, Gurmeet Singh, Manjeet Singh, Jai Sodhi and Narinder Singh. Same were heard and allowed for that day only. Ld. Counsel for the accused stated at bar that he has not filed any quashing petition qua the remaining accused persons. Case was adjourned to 19.02.2026 for consideration on charge on remaining accused.
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarajeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	18.03.2023	Case adjourned to 18.02.2026 for recording prosecution evidence.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file on 13.01.2026 an application seeking exemption from personal appearance filed on behalf of accused persons namely Baldev Singh and Saravjeet Kaur. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. Witness Const. Amit present in the court for evidence by as the work has been suspended by the DBA, Chandigarh. He is discharged for that day and was bound down for 31.01.2026 . On dated 31.01.2026 an application seeking exemption from personal appearance filed on behalf of accused persons namely Baldev Singh and Saravjeet Kaur. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. PW Constable Vinod Kumar was present in the court but could not be examined on the request of Ld. APP for the state. He was discharged for that day and was bound down for 18.02.2026 for recording evidence along with other PW's.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 28.02.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH03028 2782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Charge not framed yet.	Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Case adjourned to 13.02.2026 for framing of charges against the remaining accused.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 03.01.2026 Exemption application from personal appearance filed on behalf of accused persons. Same were heard and allowed for that day only. Ld. Counsel for the accused requested for adjournment for submitting details of petitioners before Hon'ble High Court. Case adjourned to 17.01.2026. On dated 17.01.2026 details of petitioners before the Hon'ble High court was not filed. Counsel for the accused was directed to furnish affidavit citing the details of the petitioner before the Hon'ble High Court, in this court on 30.01.2026. On dated 30.01.2026 Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Case adjourned to 13.02.2026 for framing of charges against the remaining accused.
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH03028 7582023	20/12.02.2023	PS39	U/ S147,149,323, 332,353,188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Charge not framed yet.	Case adjourned to 20.02.2026 for recording prosecution evidence.	No	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 03.01.2026 accused persons namely Dr. Sunny Singh, Parminder Singh, Prabhjot Kaur, Satwant Singh, Kamaljeet Singh, Prem Kumar, Partap Singh, Harbhajan Singh, Gurwinder Singh and Narinder Pal Singh were present in the court and their attendance was marked. Arguments on serving charge sheet were heard. Charges were framed accordingly to which the accused pleaded on guilty and claimed trial. Case was adjourned to 17.01.2026 for recording prosecution witness. On dated 17.01.2026 no PW's were present Witnesses Constable Rohit and ASI Dalbir did not appeared despite service. Their presence was ordered to be secured by way of issuance of Bailable Warrant for 31.01.2026. On dated 31.01.2026 PW ASI Dalbir Singh was present but could not be examined as requested by Ld. APP for the State. He was bound down for 20.02.2026 for recording his evidence.